



2026:AHC:5605

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5148 of 2025

Pradip Kumar And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Himanshu Shukla
Counsel for Respondent(s)	:	C.S.C., Kaushal Kishore Mani

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned counsel for the gaon sabha and learned Standing Counsel for the State respondents.
2. Instant petition has been filed seeking expeditious disposal of the proceedings pending before the Consolidation Officer under Section 9-A(2) of U.P. Consolidation of Holdings Act, 1953 (in brevity 'UPCH Act').
3. It is submitted that the Deputy Director of Consolidation, vide order dated 31.07.2025 (Annexure no.3), has remitted the matter before the Consolidation Officer to decide the proceedings under Section 9-A(2) of the UPCH Act, 1953 afresh after giving opportunity of hearing to the parties concerned. However, till date, no fruitful steps have been taken to initiate the proceedings and decide the same expeditiously.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending. Therefore, this court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction that the present petitioners shall be at liberty to move an appropriate application before the Consolidation Officer concerned, alongwith a certified copy of this order as well as self-attested copy of the instant writ petition, within a period of two weeks from today. After receiving an application, the Consolidation Officer shall proceed with the matter and make an endeavour to decide the proceedings expeditiously, preferably, within a period of ten months.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, this petition is finally **disposed** of.

January 9, 2026

vkjg

(Dinesh Pathak,J.)